

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal(AT)(Insolvency) No. 61 of 2020**

IN THE MATTER OF:

Sagar Shankar Bait **...Appellant**

Vs

L & T Finance Ltd. & Anr. **Respondents**

Present:

**For Appellant: Mr. Kumar Anurag Singh and Mr. Zain A. Khan,
Advocates**

For Respondents Ms. Usha Singh, Advocate for Respondent No. 1

**O R D E R
(Through Virtual Mode)**

21.05.2021 Heard Ms. Usha Singh, learned Counsel appearing on behalf of ARCIL. She submits that Respondent No. 1 has assigned a debt to ARCIL. Therefore, the Application has been filed for substitution. However, Registry has not accepted the said Application in physical form.

Learned Counsel for the Appellant may provide e-mail address to the Applicant Counsel so that she may be able to provide the copy of the Application. Appellant Counsel is directed to file the reply of the application before next date.

Registry is directed to accept physical copy of the Application and list the Application for orders.

Let the matter be foxed on **15th June, 2021**.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**(Dr. Ashok Kumar Mishra)
Member(Technical)**